

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 10th August, 2020

- S.O. 249 -Whereas, on 01-3-2020 Police Station Sadder received reliable information about the movement of terrorists in the area suspected to carry out terrorist act, in the Srinagar city; and
2. Whereas, on this information received by the Police, two accused persons namely, Wakil Ahmad Bhat @Abu Zarar S/O Nazir Ahmad Bhat R/O Pazalpora Bijbehara and Umar Ismail Dass S/O Mohammad Ismail Dass R/O Waghama Bijbehara travelling in a Santro car bearing registration No. JK13C-0941 were arrested; and
 3. Whereas, during their personal search 01 Chinese Pistol, 01 Chinese Pistol Mag, 07 Pistol Live rounds and one hand grenade were recovered from the possession of the accused persons; and
 4. Whereas, Case FIR No. 40/2020 U/S 7/25 A.Act, 18, 20 ULA (P) Act, came to be registered in Police Station Sadder and investigation was set into motion. The accused had confessed during investigation their associated with the LeT terrorist outfit; and

5. Whereas, during investigation site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

6. Whereas, during the investigation it was revealed that the accused Wakeel Ahmad Bhat left from home on 27-9-2019 and had not returned but joined the terrorist cadres of LeT outfit to be active in Arwani Bijbehara area; and

7. Whereas, during further investigation, it was established that the accused Umar Ismail Dass was working as OGW for terrorist outfit and was providing logistic support/transportation to the terrorists active in the area; and

8. Whereas, based on evidence collected, statements of witnesses recorded and other material placed on record, the below mentioned accused were found involved in the commission of offences under relevant sections of ULA (P) Act as shown against each:-

Sno.	Name of accused	Offence
1	Wakeel Ahmad Bhat @ Abu Zarar S/O Nazir Ahmad Bhat R/O Pazalpora Bijbehara	18,20 ULA (P) Act
2	Umar Ismail Dass S/O Mohammad Ismail Dar R/O Waghama Bijbehara	

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other

relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,20 ULA (P) Act, in the case FIR No. 40/2020 of Police Station Sadder.

By order of the Government of Jammu & Kashmir.

Sd/-

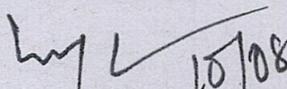
Principal Secretary to Government
Home Department.

No:-Home/Pros-74/S/2020/

Dated:-10-08-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director general of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.